881 /वाणिज्य कर कार्यालय- किमश्नर, वाणिज्य कर, उत्तर प्रदेश। (जी.एस.टी. अनुभाग)

लखनऊः: दिनांकः 14 नवम्बर, 2018

समस्त जोनल एडीशनल कमिश्नर, ग्रेड-1 एडीशनल कमिश्नर ग्रेड-2(वि०अनु०शा०) समस्त ज्वाइन्ट कमिश्नर (कार्य0) / (वि0अनु0शा0) वाणिज्य कर उत्तर प्रदेश।

विषय:- परिपत्र सं0- 57/31/2018 दिनांक 04.09.2018 के शुद्धिपत्र के सम्बन्ध में।

भारत सरंकार, वित्त मंत्रालय, राजस्व विभाग सेन्ट्रल बोर्ड ऑफ इन्डायरेक्ट टैक्सेस एण्ड कस्टम द्वारा परिपन्न सं0- 57/31/2018 दिनांक 04.09.2018 का शुद्धिपत्र F.No. CBEC/20/16/4/2018-GST द्वारा जारी किया जाना है।

उक्त शुद्धिपत्र की छायाप्रति इस पत्र के साथ संलग्न कर इस निर्देश के साथ प्रेषित है कि अपने अधीनस्थ अधिकारियों को अवगत कराते हुए अनुपालन एवं विभिन्न व्यापारिक संगठनों को भी अपने स्तर से अवगत कराना सुनिश्चित करें।

यह पत्र किमश्नर, वाणिज्य कर, उत्तर प्रदेश के अनुमोदनोपरांत जारी किया जा रहा है। संलग्नक:- उपरोक्तानुसार।

एडीशनल किमश्नर (जी०एस०टी०) वाणिज्य कर, मुख्यालय, लखनऊ।

CBEC/20/16/4/2018-GST Government of India Ministry of Finance Department of Revenue Central Board of Indirect Taxes and Customs GST Policy Wing ****

New Delhi, November, 2018

To,

The Principal Chief Commissioners/ Chief Commissioners/ Principal Commissioners/ Commissioners of Central Tax (All)
The Principal Directors General/ Directors General (All)

Madam/Sir,

Subject: Corrigendum to Circular No. 57/31/2018-GST dated 4th September, 2018 issued vide F. No. CBEC/20/16/4/2018-GST - Reg.

In para 9 of the Circular No. 57/31/2018-GST dated 4th September, 2018,

"However, in cases where the supply of agricultural produce is not exempted and liable to tax, such commission agent shall be liable for compulsory registration under sub-section (vii) of section 24 of the CGST Act."

read.

for

"Further, according to clause (vii) of section 24 of the CGST Act, a person is liable for mandatory registration if he makes *taxable supply* of goods or services or both on behalf of other *taxable persons*. Accordingly, the requirement of compulsory registration for commission agent, under the said clause shall arise when both the following conditions are satisfied, namely: -

- (a) the principal should be a taxable person; and
- (b) the supplies made by the commission agent should be taxable.

Generally, a commission agent under APMC Act makes supplies on behalf of an agriculturist. Further, as per provisions of clause (b) of sub-section (1) of section 23 of the CGST Act an agriculturist who supplies produce out of cultivation of land is not liable for registration and therefore does not fall within the ambit of the term 'taxable person'. Thus a commission agent who is making supplies on behalf of such an agriculturist, who is not a taxable person, is not liable for compulsory registration under clause (vii) of section 24 of the CGST Act. However,

Corrigendum to Circular No. 57/31/2018-GST

where a commission agent is liable to pay tax under reverse charge, such an agent will be required to get registered compulsorily under section 24 (iii) of the CGST Act."

- 2. It is requested that suitable trade notices may be issued to publicize the contents of this Circular.
- 3. Difficulty, if any, in implementation of this Circular may please be brought to the notice of the Board. Hindi version would follow.

(Upender Gupta) Commissioner (GST)